
(2026) 01 P&H CK 1829

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 2005 Of 2022 (O&M)

Sandeep Kaur And Others

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 14-01-2026

Acts Referred:

Citation : (2026) 01 P&H CK 1829

Hon'ble Judges : Deepinder Singh Nalwa, J

Bench : Single Bench

Advocate : Amarpreet Singh Bains

Final Decision : Dismissed

Judgement

Deepinder Singh Nalwa, J

1. In the present writ petition, the petitioners are praying for issuance of directions to the respondents to consider the candidature of the petitioner against vacant SC posts in pursuant to advertisement dated 09.11.2015 (Annexure P-1) and 30.07.2016 (Annexure P-2) by allowing the same to be interchanged in favour of BC candidates, as per the instructions.

2. Learned State counsel submits that a similar issue was pending for consideration before this Court in CWP-6922-2021, titled as 'Sonia and others Vs. State of Punjab and others' and the same has been disposed of vide order dated 29.03.2023 in terms of judgment passed by Hon'ble the Supreme Court in Civil Appeal No.1908 of 2022, titled as 'Mandeep Kumar and others Vs. U.T. Chandigarh and others', whereby appeal filed by the appellants was dismissed on 09.03.2022.

3. On the last date of hearing, there was no representation on behalf of the petitioners.

4. Even today, there is no representation on behalf of the petitioners.

5. It transpires that learned counsel for the petitioners is not interested to pursue the instant petition.
6. Dismissed for non-prosecution.
7. Pending application(s), if any, shall also stand(s) disposed of accordingly.